



Latest  
Laws.com  
Helping Good People Do Good Things

# Bare Acts & Rules

Free Downloadable Formats

Hello Good People !



The Gujarat Government Gazette  
**EXTRAORDINARY**  
PUBLISHED BY AUTHORITY

---

Vol. XXIII] WEDNESDAY, MARCH 17, 1982/PHALGUNA 26, 1903

---

Separate paging is given to this Part in order that it may  
be filed as a separate compilation.

---

**PART IV**

**Acts of the Gujarat Legislature and Ordinances promulgated and  
Regulations made by the Governor.**

The following Act of the Gujarat Legislature having been assented to by the President on the 6th March, 1982 is hereby published for general information.

K. M. SATWANI,  
Secretary to the Government of Gujarat,  
Legal Department.

**GUJARAT ACT NO. 13 OF 1982.**

(First published, after having received the assent of the President in the "Gujarat Government Gazette" on the 17th March, 1982).

*AN ACT*

further to amend the Bombay Civil Courts Act, 1869.

It is hereby enacted in the Thirty-third Year of the Republic of India as follows :—

1. This Act may be called the **Bombay Civil Courts (Gujarat Amendment) Short title Act, 1982.**

Amendment 2. In the Bombay Civil Courts Act, 1869, in section 43, in the first paragraph, <sup>Bom</sup> of section 43 <sup>XIV</sup> of Bom. XIV for the words "Sundays, New Year's Day, Good Friday and Christmas Day" of 1869. <sup>1833.</sup> the word "Sundays" shall be substituted.



**The Gujarat Government Gazette**  
**EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

---

Vol. XXX] FRIDAY, MARCH 3, 1989/PHALGUNA 12, 1910

---

Separate paging is given to this Part in order that it may be filed  
as a separate compilation.

---

**PART IV**

**Acts of the Gujarat Legislature and Ordinances promulgated and  
Regulations made by the Governor.**

The following Act of the Gujarat Legislature having been assented to by the  
President on the 27th February, 1989 is hereby published for general information.

**R. M. MEHTA,**  
Secretary to the Government of Gujarat,  
Legal Department.

**GUJARAT ACT NO. 4 OF 1989.**

(First published, after having received the assent of the President in the  
"Gujarat Government Gazette" on the 3rd March, 1989).

An Act further to amend the Bombay Civil Courts Act, 1869.

It is hereby enacted in the Fortieth Year of the Republic of India as  
follows:—

1. (1) This Act may be called the Bombay Civil Courts (Gujarat  
Amendment) Act, 1989. Short title  
and com-  
mencement.

(2) This section shall be deemed to have come into force on the 23rd Septem-  
ber, 1988 and the remaining provisions of this Act shall be deemed to have come  
into force on the 19th October, 1988.

Insertion of section 1A in Bom. XIV of 1869.

2. In the Bombay Civil Courts Act, 1869 (hereinafter referred to as "the principal Act"), after section 4, the following section shall be inserted, namely:—

Guj.  
XIV  
of  
1869.

Position of Sadar station of District of Ahmedabad to be in Ahmedabad City.

"4A. Notwithstanding anything contained in section 4, the position of the sadar station of the District of Ahmedabad at Narol shall be in the City of Ahmedabad.

*Explanation.*—For the purposes of this section and section 23A, "City of Ahmedabad" means the City of Ahmedabad as defined by clause (2) of section 2 of the Ahmedabad City Courts Act, 1961."

Bom.  
XXI  
of  
1961.

Insertion of section 23A in Bom. XIV of 1869.

3. In the principal Act, after section 23, the following section shall be inserted, namely:—

Civil Judges of Civil Court of District of Ahmedabad at Narol to hold their Courts in Ahmedabad City.

"23A. Notwithstanding anything contained in section 23, the Civil Judges of the Civil Court at Narol in the District of Ahmedabad shall hold their Courts in the City of Ahmedabad."

Repeal and savings.

4. (1) The Bombay Civil Courts (Gujarat Amendment) Ordinance, 1988 is hereby repealed.

Guj.  
Ord.  
6 of  
1988.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.



The Gujarat Government Gazette  
**EXTRAORDINARY**  
 PUBLISHED BY AUTHORITY

Vol. XXXIV]

WEDNESDAY, OCTOBER 6, 1993/ASVINA 14, 1915

Separate paging is given to this Part in order that it may be filed as a  
 separate Compilation.

## PART IV

**Acts of the Gujarat Legislature and Ordinances promulgated  
 and Regulations made by the Governor.**

The following Act of the Gujarat Legislature having been assented to by the President on the 30th September, 1993 is hereby published for general information.

R. H. GORI,  
 Secretary to the Government of Gujarat,  
 Legal Department.

## GUJARAT ACT NO. 19 OF 1993.

(First published, after having received the assent of the President in the "Gujarat Government Gazette" on the 6th October, 1993).

## AN ACT

further to amend the Bombay Civil Courts Act, 1869.

It is hereby enacted in the Forty-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Bombay Civil Courts (Gujarat Amendment) Act, 1993.

Short title  
 and  
 commence-  
 ment.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

2. In the Bombay Civil Courts Act, 1869 (hereinafter referred to as "the principal Act"), in section 16, for the words "twenty thousand rupees", the words "fifty thousand rupees" shall be substituted.

Amend-  
 ment of  
 section 16  
 of XIV  
 of 1869.

3. In the principal Act, in section 24, for the words "twenty thousand rupees", the words "fifty thousand rupees" shall be substituted.

Amend-  
 ment of  
 section 24  
 of XIV  
 of 1869.

Amend-  
ment of  
section 26  
of XIV  
of 1869.

4. In the principal Act, in section 26, for the words "twenty thousand rupees", the words "fifty thousand rupees" shall be substituted.

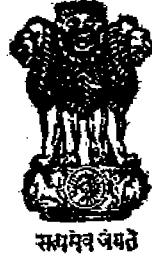
Amend-  
ment of  
section 28A  
of XIV  
of 1869.

5. In the principal Act, in section 28A, in sub-section (2), for the words "twenty thousand rupees", the words "fifty thousand rupees" shall be substituted.

Transfer  
of pend-  
ing  
cases.

6. All suits and proceedings of a civil nature wherein the subject matter exceeds in amount or value twenty thousand rupees but does not exceed fifty thousand rupees pending in a Court of Civil Judge (Senior Division) immediately before the commencement of the Bombay Civil Courts (Gujarat Amendment) Act, 1993, shall after such commencement, stand transferred to, and be disposed of by, a Civil Judge (Junior Division) within the local limits of his ordinary jurisdiction.

Guj.....  
of 1993.



# The Gujarat Government Gazette

## EXTRAORDINARY

PUBLISHED BY AUTHORITY

VOL XLIII] WEDNESDAY, JUNE 5, 2002 /JYAISTHA 15, 1924

Separate paging is given to this Part in order that it  
may be filed as a Separate Compilation.

### PART - IV

Acts of the Gujarat Legislature and Ordinances promulgated  
and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the President on the 24th May, 2002 is hereby published for general information.

**V. M. KOTHARE,**

Secretary to the Government of Gujarat,

Legislative and Parliamentary Affairs Department.

**GUJARAT ACT NO. 16 OF 2002.**

(First published, after having received the assent of the President in the "Gujarat Government Gazette", on the 5th June, 2002).

#### AN ACT

further to amend the Bombay Civil Courts Act, 1869.

It is hereby enacted in the Fifty-third Year of the Republic of India as follows :—

1. (1) This Act may be called the Bombay Civil Courts (Gujarat Amendment) Act, 2002. Short title and commencement.
- (2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

- XIV of 1869. 2. In the Bombay Civil Courts Act, 1869 (hereinafter referred to as "the principal Act"), in section 16, for the words "fifty thousand rupees", the words "one lac rupees" shall be substituted. Amendment of section 16 of XIV of 1869.



Amend-  
ment of  
section 24  
of XIV of  
1869.

3. In the principal Act, in section 24, for the words "fifty thousand rupees", the words "one lac rupees" shall be substituted.

Amend-  
ment of  
section 26  
of XIV of  
1869.

4. In the principal Act, in section 26, for the words "fifty thousand rupees", the words "one lac rupees" shall be substituted.

Amend-  
ment of  
section  
28A of XIV  
of 1869.

5. In the principal Act, in section 28A, in sub-section (2), for the words "fifty thousand rupees", the words "one lac rupees" shall be substituted.

Transfer of  
pending  
cases.

6. All suits and proceedings of a civil nature wherein the subject matter exceeds in amount or value fifty thousand rupees but does not exceed one lac rupees pending in a Court of Civil Judge (Senior Division) immediately before the commencement of the Bombay Civil Courts (Gujarat Amendment) Act, 2002, shall after such commencement, stand transferred to, and be disposed of by a Civil Judge (Junior Division) within the local limits of his ordinary jurisdiction.

Guj.  
16  
of 2002.

GOVERNMENT CENTRAL PRESS, GANDHINAGAR